

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1773

ANSWERED ON:10.08.2011

OBJECTIVE OF CAT

Vasava Shri Mansukhbhai D.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) the objective behind setting up of Central Administrative Tribunal (CAT);

(b) whether the judgements of the CAT may be challenged either by the Government or by other concerned parties in other Appellate Courts; and

(c) if so, the total number of judgements passed by CAT during the last three years and the number of cases out of those referred to courts for appeal during the said period?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a): Central Administrative Tribunal (CAT) has been set up to adjudicate or try disputes and complaints with respect to recruitment and conditions of service of persons appointed to public services and posts in connection with the affairs of the Union and such other bodies as are notified under Section 14 (2) of the Administrative Tribunals Act, 1985.

(b): Yes, Madam.

(c): During calendar year 2008, 2009 and 2010 the CAT passed judgements in 20352, 23681 and 25477 cases respectively. The data regarding filing of appeals against the judgements of the CAT is not maintained centrally.